

NAM SECURITIES LIMITED
CIN: L74899DL1994PLC350531
Registered Office: 213, Arunachal Building, 19, Barakhamba Road, New Delhi-110001
Email Id: compliance@namsecurities.in, Website: www.namsecurities.in

Extract of Un-audited Financial Result for Quarter Ended 30th June, 2023 (Rs. in Lakhs)

Sl. No.	PARTICULARS	Quarter Ended		Year ended	
		30.06.2023 (Un-audited)	31.03.2023 (Audited)		30.06.2022 (Un-audited)
1.	Total Income from Operations	2019.74	1924.23	1898.39	7228.59
2.	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	31.80	(60.40)	25.52	5.33
3.	Net Profit/(Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	31.80	(60.40)	25.52	5.33
4.	Net Profit/(Loss) for the period after Tax (after Exceptional and/or Extraordinary items)	25.30	(49.75)	20.52	2.73
5.	Total Comprehensive Income for the period (Comprising profit/(loss) for the period after tax and other comprehensive income after tax)	25.30	(49.75)	20.52	2.73
6.	Equity Paid-up Share Capital	539.20	539.20	539.20	539.20
7.	Reserves (excl. Revaluation Reserve) as shown in Audited Balance Sheet of the Previous year	527.18	527.18	-	527.18
8.	Earnings Per Share (EPS) before extraordinary items Basic (Rs.)	0.47	(0.92)	0.38	0.05
9.	Earnings Per Share (EPS) before extraordinary items Diluted (Rs.)	0.47	(0.92)	0.38	0.05

Note 1:- The above is an extract of the detailed format of Un-audited Financial Results for Qr. ended 30/06/23 filed with BSE under Regulation 33 of SEBI (LODR) Regulation 2015. The full format of the Quarter ended 30th June, 2023 are available on the websites of the BSE (www.bseindia.com) and on the Company's website (www.namsecurities.in).
Note 2:- The above Financial Results have been reviewed by the Audit Committee and subsequently approved by the Board of Directors at its meeting held on July 17, 2023.

By order of the Board
For: Nam Securities Limited
Sd/-
(Kiran Goyal)
DIN: 00503357
Managing Director

Place: New Delhi
Date: July 17, 2023

TRENT LIMITD
Registered Office: T38 Consultants Private Limited Address: C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai - 400083

NOTICE
NOTICE is hereby given that the certificate for the unencumbered securities of the Company has been lost and the holder of the said securities/ applicant has applied to the Company to issue duplicate certificate. Any person who has a claim in respect of the said securities should lodge such claim with the Company as its Registered office within 15 days from this date, else the Company will proceed to issue duplicate certificate without further intimation.

Name of holder	Kind of securities and face value	No. of securities	Distinctive No.(s)
Anita Harbhajanka	Equity Shares of Face Value Re.1	380	840231-840610

Place: Delhi
Date: July, 2023
Name of holder/ applicant:
Anita Harbhajanka

"IMPORTANT"
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Form No. INC-25A
[Pursuant to Rule 41 of Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for conversion of Public Company into a Private Limited Company Before the Central Government/Regional Director Northern Region, Delhi

In the matter of the Companies Act, 2013, Section 14 of Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014 (Applicant)

AND

In the matter of MARATHON FILLEASE LIMITED having its registered office at Office No. 304 3rd Floor, Laxman Palace, 19, Veer Savarkar Block Shahdara Delhi 110092

Notice is hereby given to the general public that the company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **24th June, 2023** to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the Regional Director, Northern Region, B-2 WING, 2nd floor, Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below.

For and on behalf of
MARATHON FILLEASE LIMITED

MANOJ KUMAR JAIN (DIRECTOR)
DIN: 01657817

Date: 17-07-2023
Place: Delhi

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VARUN MEDIA PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	VARUN MEDIA PRIVATE LIMITED
2. Date of incorporation of corporate debtor	04/04/1994
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kanpur, U.P. (Under The Companies Act, 1956)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51300UP1994PT0016293
5. Address of the registered office and principal office (if any) of corporate debtor	C-457, SECTOR-30, NOIDA, U.P. 201301 INDIA
6. Insolvency commencement date in respect of corporate debtor	14.07.2023 (Order dated 14.07.2023 passed by Hon'ble Adjudicating Authority, Allahabad in C.P. IB-110/ALD/2022 was uploaded on NCLT website and deemed to be received on 17th July 2023)
7. Estimated date of closure of insolvency resolution process	10.01.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pradeep Kumar Ray, IBB/PA-002/IP-N01100/2021-22/13648
9. Address and e-mail of the interim resolution professional, as registered with the Board	R/o WZ-SDB, Shadpur Main Bazar, New Delhi - 110008 Email: prajayip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	R/o WZ-SDB, Shadpur Main Bazar, New Delhi - 110008 Email: ipvarunmedia@gmail.com
11. Last date for submission of claims	28.07.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads NA

Notice is hereby given that the National Company Law Tribunal Allahabad (Prayagraj) has ordered the commencement of a corporate insolvency resolution process of the **VARUN MEDIA PRIVATE LIMITED** on 14.07.2023. The creditors of **VARUN MEDIA PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 28.07.2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class NA in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 17-07-2023
Place: Delhi
Registration No. IBB/PA-002/IP-N01100/2021-22/13648

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S SRD MANAGEMENT COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	SRD MANAGEMENT COMPANY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	28/07/2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140DL2008PTC181405
5. Address of the registered office and principal office (if any) of corporate debtor	Office No 225, Ground Floor, 287, Sant Nagar East of Kalesh South Delhi DL 110065 IN
6. Insolvency commencement date in respect of corporate debtor	14/07/2023 (Web copy of the order made available on 17.07.2023)
7. Estimated date of closure of insolvency resolution process	13/1/2024 (Being 180 days from commencement of CIRP)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Gaurav Srivastava IBB/PA-003/IP-N00285/2020-2021/13253
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 908, Champs Solitaire, Ahinsa Khand-2, Indira Park, Ghaziabad- Email: srivastava.law@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. 908, Champs Solitaire, Ahinsa Khand-2, Indira Park, Ghaziabad- Email: sdrmanag@gmail.com
11. Last date for submission of claims	14/08/2023 (As the copy of order was available on 17.07.2023, thus 14days calculated therefrom)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available to IRP
13. Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable as per information available to IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms available at https://www.ibbi.gov.in/home/downloads (b)NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s SRD Management Company Private Limited** on 6.3.2023 and thereafter vide order dated 14.7.2023 confirmed the appointment of IRP and excluded CIRP period. The creditors of **M/s SRD Management Company Private Limited** are hereby called upon to submit their claims with proof on or before 1/08/2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18.07.2023
Place: Delhi
Gaurav Srivastava
Interim Resolution Professional
SRD Management Company Private Limited
IBBI/PA-003/IP-N00285/2020-2021/13253

THE ASSOCIATED JOURNALS LIMITED
Registered Office: Herald House, 5-A, Bahadur Shah Zafar Marg, New Delhi - 110002
Corporate Identification Number- U22122DL1937PLC215943
Phones: 011-47636300, Fax: 011-2313458
Email: nationalheraldindia@gmail.com, Website: www.nationalheraldindia.com

Shareholders may note that the 85th Annual General Meeting (AGM) of the Members of The Associated Journals Limited will be held on Thursday, August 24, 2023 at 11:30 am through Video Conferencing/Other Audio Visual Means in compliance with the provisions of Companies Act, 2013 read with General Circular Numbers. 20/2020, dated May 5, 2020, 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 02/2021 dated January 13, 2021, 2/2022 dated May 5, 2022 and 10/2022 dated December 28, 2022 (Applicable Circulars) issued by Ministry of Corporate Affairs (MCA) to transact the business that will be set forth on the Notice of the Meeting.

In accordance with the Applicable Circulars, directing Companies to send the Annual Report (including Financial Statements, Auditor's Report and Board's Report with all annexures), and other related communications only by email to the Members and other persons so entitled, whose email addresses are registered with the Company or Depository Participants (DP).

Therefore, we request Shareholders who have not registered/updated their e-mail and Permanent Account Number with Company/Depository, to kindly update the same by following up with the Company or their respective DPs and quoting your Folio No./DP/Client ID, Certificate No./Mobile No., E-mail ID along with a self-attested copy of PAN Card/Aadhar/Valid Passport/Share Certificate. The process for registering the same is given below.

Physical Holding: Shareholders can register their email address and/or Bank details with the Company at nationalheraldindia@gmail.com by sending a scan copy of a signed request letter mentioning your folio number, complete address, email address to be registered along with scanned self-attested copy of the PAN Card and any document (such as Driving Licence, Passport, Bank Statement, AADHAR).

Demat Holding: For the Members holding shares in demat form, please update your email address and/or Bank details with the Company at nationalheraldindia@gmail.com by sending a scan copy of a signed request letter mentioning your Folio number, DP/Client ID, complete address, email address to be registered along with scanned self-attested copy of the PAN Card and any document (such as Driving Licence, Passport, Bank Statement, AADHAR).

It is clarified that for permanent registration of e-mail address and Bank details in your demat account, if any, Members are requested to approach the respective DPs and follow the process advised by DPs.

Shareholder will have an opportunity to cast their vote remotely on the business as set forth in the Notice of the AGM through electronic voting system. The manner of voting remotely for shareholders holding shares in dematerialized mode, physical mode and for Shareholders who have not registered their e-mail addresses will be provided in the notice to the Shareholders.

The 85th AGM notice will be sent to the Shareholders in accordance with applicable laws on their registered email addresses in due course.

For The Associated Journals Limited
Sd/-
Pawan Kumar Bansal
Chairman & Managing Director
DIN: 09015697

Place: New Delhi
Date: 17.07.2023

पंजाब नैशनल बैंक ...the name you can BANK upon!
CIRCLE SASTRA - Ghaziabad
Infl Floor, KJ 13 Kavi Nagar Ghaziabad - 201002, U.P. Email : cs8228@pnb.co.in

Name of A/c : Smt Poonam Jaiswal W/o Prem Nath Jaiswal, Plot No. 2B/861, Sector-2B Vasundhara, Ghaziabad UP. Also at: Sh. Prem Nath Jaiswal S/o Sh. Sahdeo Prasad Jaiswal, Plot No. 2B/861, Sector-2B, Vasundhara, Ghaziabad, UP.

Smt. Poonam Jaiswal W/o Sh. Prem Nath Jaiswal, D-39, Jhandapur Sahibabad Ghaziabad UP. Also at: House No-826 D-40 Jhandapur Sahibabad U.P

Name of Account- Smt. Poonam Jaiswal W/o Sh. Prem Nath Jaiswal & Sh. Prem Nath Jaiswal S/o Sh. Sahdeo Prasad Jaiswal, R/o 2 C/117 Sector-2 Vasundhara Ghaziabad UP.

Name of Guarantor- Smt. Mamta Jaiswal W/o Sh. Ajay Jaiswal R/o-248 Jhandapur-1 Sahibabad Ghaziabad U.P

SUB - NOTICE FOR REMOVAL OF HOUSE HOLD GOODS AND OTHER NON HYPOTHECATED ITEMS FROM MORTGAGED PLOT NO-2B/861, SECTOR-2B VASUNDHARA GHAZIABAD U.P.

This is to advise you that our bank has taken Physical possession of the Mortgaged PLOT NO. 2B/861, SECTOR-2B VASUNDHARA GHAZIABAD U.P on Dated-31.03.2023 in terms of DM Ghaziabad, Order 1079 Dated-04.12.2021

While taking Physical possession it is noted that despite our request, you have not removed, some unchanged Goods/Household items. To take reasonable care, Bank has to deploy security guard at your cost, which please noted.

Therefore, you are requested once again to remove the unchanged Goods/household items within seven days of receipt this letter. Otherwise, it shall be disposed of as unclaimed as per Law and the cost /incidental expenses incurred in this regard shall be recovered from you.

For lifting the articles, you may contact the Bank Official, Sh. R.P Yadav, Chief Manager, so that due arrangement could be made at the site for opening of the sealed property.

Date : 17-07-2023, Place : Ghaziabad Authorised Officer, Punjab National Bank

FORM A PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF LANDON IP INDIA PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate person	Landon IP India Private Limited
2. Date of incorporation of corporate person	January 6, 2014
3. Authority under which corporate person is incorporated / registered	Registrar of Companies, Delhi under the Companies Act, 2013
4. Corporate Identity Number of Corporate Person	U74800DL2014FTC263106
5. Address of the registered office and principal office (if any) of corporate person	Room No-3, 2nd Floor, 1/3, Sir Ganga Ram Hospital Marg, Old Rajinder Nagar New Delhi Central Delhi DL 110060
6. Liquidation commencement date of corporate person	July 15, 2023
7. Name, address, email address, telephone number and the registration number of the liquidator	Ms. Purnima Shetty DK-6, Om Woods, Plot No.144, Nt. Dmat, Sector-21, Nand East, New Mumbai 400706 Email: pcpurnima@gmail.com Tel. No. +91-9920100685 Ragn No. IBB/PA-002/IP-N00394/2017-18/11197
8. Last date for submission of claims	August 14, 2023

Notice is hereby given that Landon IP India Private Limited has commenced voluntary liquidation on July 15, 2023. The stakeholders of Landon IP India Private Limited are hereby called upon to submit a proof of their claims, on or before August 14, 2023, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date : July 18, 2023
Place : Navi Mumbai
Liquidator of Landon IP India Private Limited
IBBI/PA-002/IP-N00394/2017-18/11197

पंजाब नैशनल बैंक ...the name you can BANK upon!
CIRCLE SASTRA- GHAZIABAD, KJ-13, Kavi Nagar, Ghaziabad, UP, email:-cs8228@pnb.co.in

Rule - 8(1), POSSESSION NOTICE (For Immovable Property)

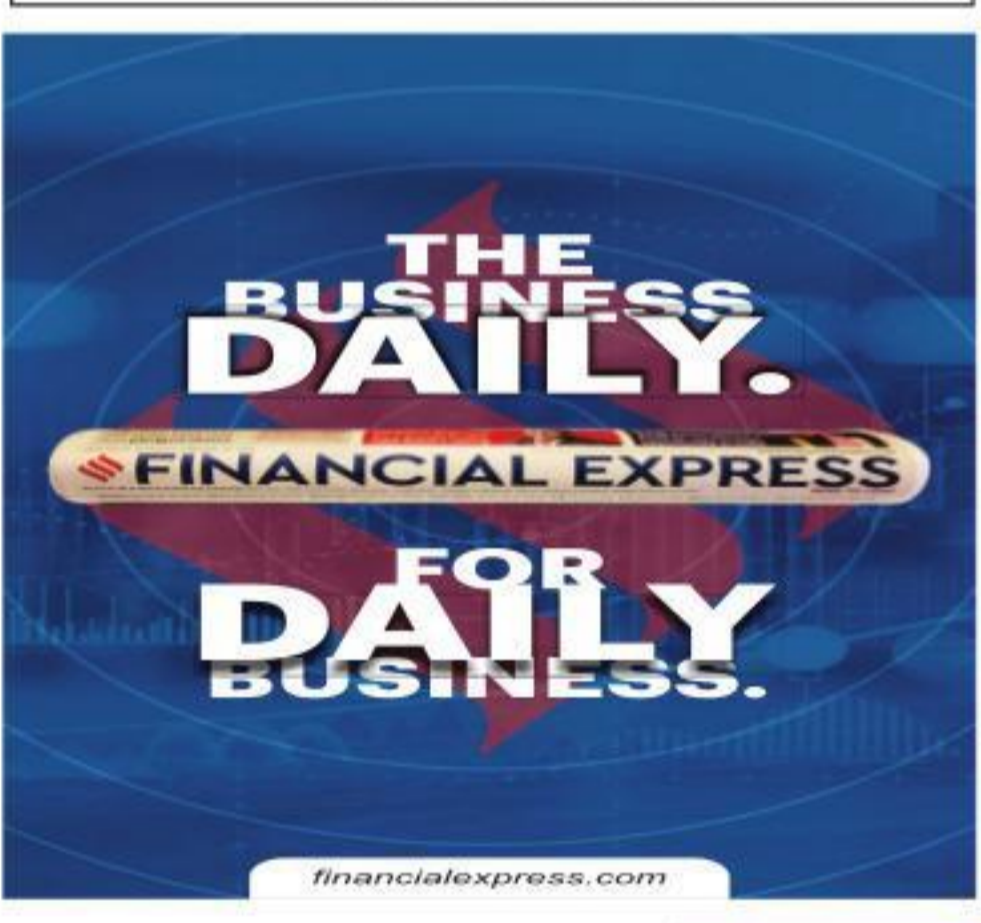
Whereas, the undersigned being the Authorized officer of the Punjab National Bank under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice(s) on the date mentioned against account and stated hereinafter calling upon the below mentioned borrowers/mortgagors/guarantors to repay the amount mentioned herein below within 60 days from the date of notice/date of receipt of the said notice.

The below mentioned borrowers having failed to repay the amount, notice is hereby given to the borrowers/mortgagors/guarantors and the public in general that the undersigned has taken Possession of the properties described herein below, in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned below in the table.

The Borrower/s/guarantor/s/mortgagor/s attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets. The borrower & guarantor in particular and the public in general is hereby cautioned not to deal with the below mentioned property and any dealing with the said property will be subject to the charge of Punjab National Bank, for the amounts mentioned herein below beside future interest and other charges/expenses. In case borrower/guarantor do not pay back the dues within 30 days of the publication, the property shall be sold as prescribed, to recover the dues.

Sr. No.	Name of Borrower/ Mortgagor, Guarantor	Description of the property mortgaged	Date of Demand notice & amount (as mentioned in the Notice u/s 13(2))	Date of Possession
1	B/o: Loha Mandi(613300), Ghaziabad (I) Sh. Harendra Singh S/o Sh. Prem Singh, (Borrower) (II) Sh. Vinesh Kumar Bansal S/o Sh. Vishamber Singh (Guarantor)	ALL THE PART AND PARCEL OF THE IMMOVABLE PROPERTY consisting of Flat no-5/149, 2nd floor, Mohan Meakin society, Vasundhara Ghaziabad (With Roof Rights) MSG 40 SQM, Bounded as : East: House no 5/148, West: House no 5/150, North: Road 6 mtr wide, South: House no 5/154	18-04-2017 Rs. 23,91,070/- as on 31/03/2017 plus interest and incidental expenses incurred by bank w.e.f.01/04/2017.	14-07-2023

Date : 14-07-2023, Place : Ghaziabad Authorised Officer, Punjab National Bank



पंजाब नैशनल बैंक ...the name you can BANK upon!
POSSESSION NOTICE
(For Immovable/Immovable Property) (Rule 8(1))

Whereas, been the Authorized Officer/s of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notice(s) on the dates mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice(s). The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest Enforcement) Rules, 2002, on the borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Punjab National Bank for the amounts and interest thereon. The borrower's /guarantor's /mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

Sl. No.	(a) Name of Branch (b) Name of Account (c) Name of Borrowers/Guarantor/ Mortgagor & Address	Description of property Mortgage	(a) Demand notice Date (b) Symbolic Possession Date	Outstanding as on date of Demand notice
1.	Branch: Bombay Bazar, Meerut Virendra Singh and Shimlesh Devi (Borrower/Mortgagor), House No. 177 Nehru Nagar Meerut-250002.	Em of IP situated at Residential house Khasra no.321, Revenue Vill Dantail, Pargana, Tehsil & Distt. Meerut. Measuring 136.56 sq. mtr. Boundaries are as under : East : 35 ft./20 mtr wide road, West: 35 ft./ house of other, North: 42 ft./house of Sukampal Advocate, South: 42 ft./house of Pt. Chandi Prasad.	(a) 21.12.2022 (b) 14.07.2023	Rs. 9,59,829.10 + with further interest w.e.f. 01.12.2022 (Present Outstanding as on 30.06.2023 is Rs. 10,12,203.10 with further interest w.e.f. 01.07.2023 until payment in full)
2.	Branch: Bombay Bazar, Meerut Smt. MadhuKanta W/o Sh. Anand Kumar (Borrower/ Mortgagor), House No. 650, Near Gurudwara School, Pilonia, Sofipur, Meerut. Sh. Anand Kumar S/o Sh. Tilak Ram (Co-Borrower), House No. 650, Near Gurudwara School, Pilonia, Sofipur, Meerut.	Residential Property In the Name of Smt. MadhuKanta W/o Sh. Anand Kumar & Sh. Anand Kumar S/o Sh. Tilak Ram Situated at MPL no. 650, Part Of khasra no. 190, near Primary School, Peelna Sofipur, Roorkee Road, Meerut. Boundaries are as under: East: 18'0" house of Babli, West: 18'8" Wide rasta, North: 50'/house of Subhash Chand Sharma, South: 50'/Plot of Babli.	(a) 05.04.2022 (b) 14.07.2023	Rs. 10,70,740.00 + with further interest w.e.f. 01.04.2022 (Present Outstanding as on 30.06.2023 is Rs. 9,72,221.50 with further interest w.e.f. 01.07.2023 until payment in full)

Date: 17.07.2023
Place: Meerut
Authorized Officer, Punjab National Bank

पंजाब एण्ड सिंड बैंक ...where service is a way of life
Punjab & Sind Bank (A Govt. of India Undertaking)

BRANCH OFFICE - Godwin Public School Meerut, Uttar Pradesh

POSSESSION NOTICE (For Immovable Property)
(Under rule 8(1) of the security interest (Enforcement) rule, 2002)

Whereas, the undersigned being the authorized officer of Punjab & Sind Bank under the securitization and reconstruction of financial asset and enforcement of Security Act 2002 (54 of 2002) and in exercise of the powers conferred under sub section 13(12) and rule 3 of the security interest (enforcement) Rules 2002 issued a Demand Notice dated 09.05.2023 Calling upon the borrower/Guarantor(s) (I) Sh. Shivraj SinghTomer S/o Sh. Hindraj Singh (Borrower/Mortgagor) R/o H.No. 126/6A, Gali No. 2, Shiv Shakti Nagar, Meerut, Uttar Pradesh- 250002 (II) Sh. Bhojraj Singh S/o Sh. Hindraj Singh (Guarantor) R/o H.No. 126/6A, Gali No. 2, Shiv Shakti Nagar, Meerut, Uttar Pradesh- 250002 & (III) Sh. Ashok Ranjan Singh S/o Sh. Rajendra Singh Chauhan (Guarantor) R/O 321/322, Sadar Dal Mandi, Bundela, Sadar Bazar, Meerut, to pay the amount mentioned in the notice being Rs.16,00,155.58 Dr (Rupees sixteen lacs one hundred fifty five and fifty eight paise only) as on 30.04.2023 plus interest and bank charges w.e.f 01.05.2023 within 60 days from the date of the receipt of the said notice less recovery if any. The borrower(s)/guarantor(s) having failed to repay the amount, notice is hereby given to the borrower(s)/ guarantor(s) and public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub section 4 of section 13 of the said Act read with rule 8 of the said rules on this 17th day of July, 2023.

The borrowers in particular and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to charge of the **PUNJAB & SIND BANK, Godwin Public School, Meerut** for an amount of being Rs.16,00,155.58 Dr (Rupees sixteen lacs one hundred fifty five and fifty eight paise only) as on 30.04.2023 plus interest and bank charges w.e.f 01.05.2023 Less recovery if any.

The borrower's(s) & guarantor's(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF MOVABLE AND IMMOVABLE PROPERTY
Residential flat measuring 69.72 sq. mtrs. Situated at flat no. SF-2 at 2nd floor without roof right, constructed on plot no. 62(P), pertaining to khasra no. 2136/2, 2137/2, 2138/2, 2139/3, 2140/3 2142/2, 2143/2, 2138 & 2138, 2139/1 mi, 2140 mi, 2143 mi, 2146/2, 2147/2mi, 2148 & 2149/1, situated at dwarikapuri ext. colony, kasba meerut, near partap Vihar, Pargana tehsil & distt. Meerut.

Property bounded as :
East-9 Mtrs. wide road
North-Plot no. 63
Place: G.P.S. MEERUT

West-Property of others
South-Property of others
Date : :17-07-2023
Authorized Officer
Punjab & Sind Bank

बैंक ऑफ बड़ौदा Bank of Baroda
ZOSARB, 4th Floor, Rajendra Bhawan, Rajendra Place, New Delhi-110008, armdel@bankofbaroda.co.in
Tel : 011-42268509 / 011-42268003

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

APPENDIX- IV-A [See proviso to Rule 8 (6) & 9 (1)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) & 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in below mentioned account/s. The details of Borrower/s/Mortgagor/Guarantor/s/Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Name & address of Borrower/s / Guarantor/s	Description of the immovable property with known encumbrances, if any	Total Dues	Date and time of E-auction	Reserve Price (Rs.)	Status of Possession (Constructive/Physical)	Property Inspection date & Time
				EMD		
1. M/s Shree Sai Knittings Pvt Ltd., 39/14, Bawana Road, Sameypur Extensive Industrial Area, Delhi North West Delhi-110042 Also at: Plot No 548, Phase II, Barhi Industrial area, Dist- Sonapat Haryana- 121007, Haryana. 2. Mr. Vaneet Arora, (Director/Guarantor), 3. Mrs. Poonam Arora, (Director / Guarantor), 4. Mr Sudama Ram Arora (Guarantor) 5. Mr. Jalaj Arora (Guarantor), 6. Mr. Divij Arora (Guarantor), All director/guarantors at 39/14, Bawana Road, Sameypur Extensive Industrial Area, Delhi, North West Delhi- 110042 Also at: E- 2359, Palam Vihar, Gurugram-122017, Haryana.	The equitable mortgage of Factory Land and building situated at Plot No 548, Phase II, Barhi Industrial area, Dist- Sonapat Haryana- 121007 area measuring 1800 sq. meters in the name of M/s Shree Sai Knittings Pvt Ltd., Bounded as: North - Property No 547, South - Property No 549, East - Property No 555, West- Road.	Rs. 8,49,66,129.58 and plus further interest thereon at the contractual rate plus costs, charges and expenses till day of payment as per demand notice dated 17-05-2022 (For account Shree Sai Knittings Pvt Ltd). Less any amount credited thereafter.	08.08.2023 From 02.00 P.M. to 06.00 P.M.	₹ 6,20,00,000/- ₹ 62,00,000/- ₹ 1,00,000/-	Physical	05.08.2023 from 11.00 AM to 04.00 PM

Tendering of BID would amount to acceptance of Legal and Factual status of the aforesaid property. All the Charges whatsoever, related to transfer of aforesaid property shall be borne by the bidder. For detailed terms and conditions of sale, please refer/visit to the website link https://www.bankofbaroda.in/e-auction.htm and https://ibapi.in. Also, prospective bidders may contact the Authorised officer, Mr. Shiv Ram Ratan Thakur on Mobile : 7568716083

Date : 17-07-2023, Place : New Delhi
Authorized Officer, Bank of Baroda

पंजाब नैशनल बैंक ...the name you can BANK upon!
CIRCLE SASTRA Centre: East Delhi, Pocket-E, Mayur Vihar Phase-II, Delhi-110091
e-mail: cs8075@pnb.co.in, Phone Nos.(Off.): 011-22779758, 22785289

Possession Notice (For Immovable Property)

Whereas the undersigned being the Authorised Officer of the Punjab National Bank, Circle SASTRA Centre, East Delhi, CSC First Floor, Pocket-E, Mayur Vihar Phase-II, Delhi, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 11.11.2022 under section 13(2) of the said Act calling upon the Borrowers 1) M/s Techvision Testing Lab Pvt Ltd, (Borrower) B-6 (3rd Floor, 2nd floor & Basement